NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI Dated: 15.02.2020 NOTICE

Take notice that the following matter listed on 17.02.2020 in the Court of Chairperson will not be taken up. The next date of hearing will be notified later.

S. No.	Case No.	Name of the parties	Counsel for	Counsel for
		_	Appellants	Respondents
1.	Comp. App. (AT) No.	Union of India	S. Ramdakantha	Gauri Rasgotra
	346 of 2018 with I.A	Vs.		
	No. 3851,	Infrastructure Leasing and		
	3860,3962,4103,	Financial Services Ltd. &		
	4249 of 2019, 182,185	Ors.		
	of 2020			
	Part Heard			
		With		
2.	Comp. App. (AT)	Infrastructure Leasing and	Karan Khanna	Gauri Rasgotra
	No. 347 of 2018	Financial Services Ltd.		
	with I.A.	Vs.		
	No. 3850, 3859 of 2019	Union of India & Ors.		
	Part Heard			
		With		
3.	Comp. App. (AT) No.	Somany Provident Fund	Pranav Sarthi	Karan Khanna-R2
	256 of 2019	Institution.		
		Vs.		
	Part Heard	Union of India		
		Through Ministry of Corporate		
		Affairs & Anr.		

Copy to: -

- 1. Notice Board
- 2. Reception
- 3. Record File
- 4. Website: <u>www.nclat.nic.in</u>

By Order

-sd/-Registrar